

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO - 1633**  
ANSWERED ON- 02.07.2019

**FUNCTIONING OF PANCHAYATI RAJ SYSTEM**

1633. SHRI MANICKAM TAGORE B.:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government is monitoring or appointing any monitoring committee to supervise the proper functioning of the Panchayati Raj system across the country;
- (b) if so, the details thereof; and
- (c) the total number of States in the country that are implementing and fulfilling the main purpose of the Panchayati Raj system?

**ANSWER**

THE MINISTER OF PANCHAYATI RAJ  
(SHRI NARENDRA SINGH TOMAR)

(a) & (b) Yes Sir. To supervise the proper functioning of the Panchayati Raj system across the country the Ministry of Panchayati Raj has constituted a number of Committees. The National Steering Committee chaired by Minister of Panchayati Raj provides overall guidance and policy directions to the Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA). The Central Empowered Committee of RGSA chaired by Secretary, Panchayati Raj oversees the implementation of the RGSA scheme. There is also a Coordination Committee for Panchayats chaired by Secretary, Panchayati Raj for providing guidance and support to State Governments and Local Bodies on implementation of the recommendations of the Fourteenth Finance Commission (FFC). Another Committee chaired by Joint Secretary, Fiscal Devolution recommends the release of FFC grants to the States.

(c) All the States/Areas of the country covered under Part IX of the Constitution are implementing the Panchayati Raj system. Similarly, various kinds of grassroots local governance system also exist in non Part IX areas.

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